

National Company Law Tribunal

Allahabad Bench

Allahabad

CP No. 100(ND)/2012

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2016.

NAME OF THE COMPANY: Sh. Rajeev Kumar Arora

Vs.

M/s Proview Rishabh Infra Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
1.	Siddharth Singh	Advocate	Petitioner	S. Singh
2.	Shahid Kazmi	Advocate	Respondent	Shahid Kazmi for A. Saxena

Order dated 19.12.2016

CP No. 100(ND)/2012 Sh. Rajeev Kumar Arora Vs. M/s

Proview Rishabh Infra Pvt. Ltd. & Ors.

Application for substitution of the legal heir of the deceased Respondent No.2 is filed. The Learned Counsel for the non-applicant reported no objection and now matter may be listed on a subsequent date. Since the company application 35/2016 is allowed. The Learned Counsel for petitioner has to carry out amendment suitably and file fair copy of the petition duly serving copy on the other side and since the same counsel is appearing for the proposed party, also matter be listed on 13.01.2017 for final hearing.

List on 13.01.2017.

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)

Dated 19.12.2016